

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

R.A. No.259 OF 2004
M.A.No.1909/2004
M.A.No.1910/2004
IN
O.A. No.1695 OF 1999

39

New Delhi, this the 28th day of September, 2004

**HON'BLE JUSTICE SHRI V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.A. SINGH, MEMBER (A)**

1. Union of India
Through its Secretary,
Ministry of Home Affairs,
Government of India,
North Block, New Delhi.
2. The Director
Intelligence Bureau,
Ministry of Home Affairs,
Government of India,
North Block, New Delhi.
3. The Joint Director,
Subsidiary Intelligence Bureau,
Ministry of Home Affairs,
Government of India, 2-B, Jalana Dunqi,
Lawan Marg,
Jaipur (Rajasthan). ..Review Applicants

Versus

Shri J.P. Vashistha
Son of Shri Raqhubir Singh,
Resident of 25/97-98 (A),
Gali No.14, Vishwas Nagar,
Shahdara, Delhi-110032.

....Review Respondent

ORDER (IN CIRCULATION)

JUSTICÉ V.S. AGGARWAL:

Original Application filed by Shri J.P. Vashistha was disposed of on 27.4.2004 holding that revisional authority in the year 1996 had set aside the order remitting the matter back to the disciplinary authority. Thereafter a fresh inquiry was held. The disciplinary authority should have applied its mind rather than sending the same to the revisional authority. Consequently, we have directed that a fresh order may be passed by the disciplinary authority.

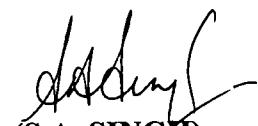
2. The original respondents seek review of the said order contending that revisional authority had not set aside the order of the subordinate authority and,

—2—

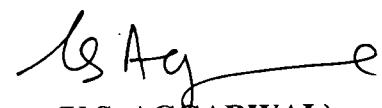
(AO)

therefore, the disciplinary authority had rightly submitted the matter to the revisional authority.

3. The said submission, seeking review, is erroneous because of the perusal of the order passed by the revisional authority. It clearly states that it had recorded that the disciplinary authority has not passed a reasoned order. The appellate authority had also not properly confirmed that order and, therefore, the matter had been remitted to the disciplinary authority. We find that there is no error apparent on the fact of the record. The Review Application must fail and is dismissed in circulation.



(S.A. SINGH)
MEMBER (A)



(V.S. AGGARWAL)
CHAIRMAN

/NSN/